

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/TT/2015

Subject : Determination of transmission tariff for **Asset A**: 315 MVA 400/220 kV ICT-I & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station; **Asset B**: 315 MVA 400/220 kV ICT-II & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station; **Asset C**: 50MVA, 400kV Bus Reactor-I at Saharanpur Sub-station; **Asset D**: 50MVA, 400kV Bus Reactor-II at Saharanpur Sub-station; under “Northern Regional Transmission Strengthening Scheme” in Northern Region for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 16 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Ms. Sangeetha Edwards, PGCIL
Shri Subhash C Taneja, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff for four assets under “Northern Regional Transmission Strengthening Scheme” in Northern Region for 2014-19 tariff period. He submitted that the instant assets were scheduled to be commissioned on 17.11.2012. The assets, which were anticipated to be commissioned on 25.2.2016, are now anticipated to be commissioned on 5.5.2016 matching with the downstream assets.

2. The Commission directed the petitioner to submit the status and the date of commercial operation of the instant assets and the downstream assets and the following information with an advance copy to the beneficiaries by 13.5.2016:-

- a. Auditor’s certificate with revised tariff forms; and
- b. The IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets and element wise segregation of IDC and IEDC.



3. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

